The Uttar Pradesh Prevention of Cow Slaughter (Amendment) Act, 2002

Act 14 of 2002

Keyword(s):
Beef, Goshala, Cow-slaughter
उद्देश्य और कारण

उत्तर प्रदेश सरकार ने गाय और गोविन्दीय पशुओं के वस्त्र का नियम लागू और उसको रोकने के लिए उत्तर प्रदेश गोविन्द नियामन अधिनियम, 1955 (उत्तर प्रदेश अधिनियम संख्या 1 सन् 1956) अधिनियमित किया गया है। उसका अधिनियम में वैदिक और साहित्य का कारण निर्देश आया तथा ही नियमित किया गया है। बृहस्पति रात्रि में वैदिक और साहित्य का संदर्भ निर्देश कम होने जा रही है अतः उस विचारितवाद किया गया कि इन न्यायाधीशों को वनस्पति स्तर तक, उस अधिनियम का संरक्षित करने उनके वस्त्र को पूर्णतः निविद्याकर्म स्थिति में रखा जाए।

उत्तर प्रदेश गोविन्द नियामन (संशोधन) विधेयक, 2002 को सहनान्य पुरुषशासीत किया जाता है।

No. 1750(3)/XVII-V-1—1(Ka)-28-2002

Dated Lucknow, September 12, 2002

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Govadh Nivaran (Sanskodhar) Adhiniyam, 2002 (Uttar Pradesh Adhiniyam Sankhya 14 of 2002) as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 11, 2002.

THE UTTAR PRADESH PREVENTION OF COW SLAUGHTER (AMENDMENT) ACT, 2002

(U.P. Act no. 14 of 2002)

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh Prevention of Cow Slaughter Act, 1955.

IT IS HEREBY enacted in the Fifty-third year of the Republic of India as

follows:—

1. This Act may be called the Uttar Pradesh Prevention of Cow Slaughter (Amendment) Act, 2002.

2. In section 2 of the Uttar Pradesh Prevention of Cow Slaughter Act, 1955, hereinafter referred to as the principal Act,—

(i) for clauses (a), (c) and (cc) the following clauses shall be substituted, namely:—

"(a) 'beef' means flesh of cow but does not include such flesh contained in sealed containers and imported as such into Uttar Pradesh;

(c) 'Goshala' means a Goshala registered under the Uttar Pradesh Goshala Adhiniyam, 1964;

(cc) 'Institution' means an institution established under section 6';

(ii) clause (f) shall be omitted;

Substitution of section 2

3. For section 3 of the principal Act, the following section shall be substituted, namely:—

"3. No person shall slaughter or cause to be slaughtered, or offer or prohibit or cause to be offered for slaughter, a cow, bull or bullock in any place in Uttar Pradesh, anything contained in any slaughter of the time being in force or any usage or custom, to the contrary notwithstanding.''

Substitution of section 3

4. Section 4 of the principal Act shall be omitted.

5. In section 5-A of the principal Act, in sub-section (2) for the words "five rupees" the words "five hundred rupees" shall be substituted.

Amendment of section 4

Amendment of section 5-A
6. After section 5-A of the Principal Act, the following section shall be inserted, namely:

"6. There shall be establish by the State Government or by any Establishment of local authority wherever so directed by the State Government or by a society registered under the Societies Registration Act, 1860 with prior permission of the State Government under such terms and conditions as may be prescribed, institutions as may be necessary for taking care of cows, bulls or bullocks."

7. For section 7 of the principal Act, the following section shall be substituted, namely:

"7. (1) Any person may surrender his cow, bull or bullock to a Goshala or an institution which shall accept such cow, bull or bullock according to the availability of accommodation. Any cow, bull or bullock so surrendered shall not be returned to such person.

(2) The State Government may make such other alternative and additional arrangements for taking care of such cows, bulls or bullocks as it may deem necessary.

(3) Any Goshala or any institution may receive any cow, bull or bullock for custody from police or any other person which may be released to the owner on such terms and conditions and in such manner and on payment of such charges as may be prescribed."

8. For section 8 of the principal Act, the following section shall be substituted, namely:

"8. (1) Whoever contravenes or abets the contravention of the provisions of section 3, section 5 or section 5-A shall be punished with rigorous imprisonment for a term which may extend to seven years and with fine which may extend to ten thousand rupees.

(2) Whoever attempts to commit an offence punishable under sub-section (1) shall be punished with imprisonment for a term which may extend to one-half of the longest term of imprisonment provided for that offence and with such fine as is provided for the offence."

9. In section 10 of the principal Act, in sub-section (2),

(a) clauses (a), (aa), (b) and (c) shall be omitted,

(b) for clause (d) the following clauses shall be substituted, namely:

"'(d) the procedure for surrender, acceptance custody and release of cows, bulls or bullocks;

(dd) the terms and conditions of release of cows, bulls or bullocks."

By order,

A.B. SHUKLA.

Pramukh Sachivalaya.

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Prevention of Cow Slaughter Act, 1955 (U.P. Act. no. 1 of 1956) has been enacted to prohibit and prevent the slaughter of cow and its progeny in the State of Uttar Pradesh. In the said Act the slaughter of bull and bullock is prohibited only upto a particular age. As the number of bulls and bullocks is consistently decreasing in the State, it has been decided to impose complete prohibition on the slaughter thereof in order to preserve these species by amending the said Act.

The Uttar Pradesh Prevention of Cow Slaughter (Amendment) Bill, 2002 is introduced accordingly.